

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTH ZONE AT CHENNAI**

(Under Section 18(1) read with Section 14, 15
of the National Green Tribunal Act 2010)

Application No. 162 of 2016

Between

K. Nagappa,
S/o. Koneetoppa,
3/84, Dasarapalli,
Hosur Taluk,
Krishnagiri District.

..Applicant

And

Union of India,
Represented by the Ministry of
Environment and Forests,
New Delhi and 7 others.

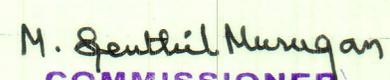
..Respondents

STATUS REPORT SUBMITTED BY THE 8TH RESPONDENT

I, M. Senthil Murugan, son of Mahalingam, Hindu, aged about 53 years, having office at Hosur City Municipal Corporation, Hosur, Krishnagiri District, do hereby solemnly affirm and sincerely state as follows:-

- 1) I am the Commissioner of Hosur City Municipal Corporation, the 8th respondent herein and as such I am well acquainted with the facts of the case.
- 2) I submit that the above application came up on 03.06.2021 and that day I have filed a report and photographs how this respondent carried out the solid waste management works as per


Town Planning Officer
Hosur City Municipal Corporation

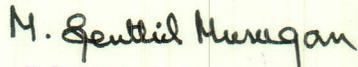

COMMISSIONER
HOSUR CITY MUNICIPAL CORPORATION

the Solid Waste Management Rules 2016 regarding collection, segregation and disposal of the solid wastes and about the Bio Methanation Plant and the same was put in use. I crave leave of this Hon'ble Tribunal may be pleased to read the earlier report filed on 03.06.2021 as part and parcel of this report. I submit that again the matter came up on 08.09.2021. We have filed the status report on that day and I request this Hon'ble Tribunal may be pleased to read the earlier report as part and parcel of this status report. The below mentioned submissions are subsequently what works are done to remove the legacy from the dumping site.

3) I Submit that Bio Methanasation Plant and Bio CNG Bottling Plant is working in a good condition producing 400 kg Bio Gas every day and the same will be supplied to the Private companies. I Submit that the 11 Micro Compost Yard within the city for segregating the daily collection wastes, are functioning well. Therefore the fresh wastes are not dumping in the present dumping site.

4) The contractor engaged with his workers along with required machineries and Bio mining work was carried out in a speed way and I have inspected the spot in alternative days and asked the contractor to ensure to finish the Legacy cleaning work on or before the said time granted by this Hon'ble Tribunal. I submit that though full hard work and efforts put on for removing the legacy, the seasonal heavy rain continuously in Hosur forced the workers to set back from carrying out their work for nearly 62 days.

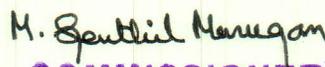

Town Planning Officer
Hosur City Municipal Corporation


COMMISSIONER
HOSUR CITY MUNICIPAL CORPORATION

Due to this rain, rainfall measured for the month of September 12 days – 107.7 mm, October 31 days – 198.3 mm and November upto 19.11.2021 19 days – 180.6 mm. Totally 62 days continuously the dumping site become muddy and the legacy waste become too moist even after rain comes to end. Since it is Continuous raining every day and therefore to dry up the legacy waste it takes three or four days. After drying up only we can sieve the legacy waste materials such as Manure, RDF and inert. Though the Employees engaged put up their hard labour even in the raining day. We could not remove the legacy waste. Because of this reason submitted above, this respondent could not remove the remaining 8% of the legacy waste from the dumping site which was contracted out. I submit that to remove this 8% legacy waste, this respondent requested for another 8 weeks and the removal of the legacy could not be completed on or before 27.10.2021 but only for the reasons stated above. I submit that along with the team of officials periodically inspect the spot even during the raining day to speed up the removal of the legacy from the dumping site. To show the work progress, the photos submitted.

5) I submit that this Hon'ble Tribunal by its order dated 03.06.2021 directed this respondent Municipal Corporation to request the Expert Agency, the Centre for Environment of the Anna University to study with regard to the ground water contamination of the dumping site and the degradation of soil and the remedial measures for the same. They Inspected on 11.09.2021 and taken soil test and water test and awaiting for their report.


Town Planning Officer
Hosur City Municipal Corporation


COMMISSIONER
HOSUR CITY MUNICIPAL CORPORATION

I submit that we will get it and file it before this Hon'ble Tribunal in the next hearing date.

6) I submit that some solid wastes such as non-recyclable plastics, paper card board and other corrugated materials already removed were sent to the Cement Factory in the first week of June 2021 for the purpose of Refuse Derived Fuel production was stopped temporarily for two to three months by the Cement Factory and they refused to lift the plastic items and this problem faced by the Contractors in the entire State to dispose of the plastic materials. In this regard the Contractor has given a letter dated 22.10.2021 to this Municipal Corporation stating that this RDF materials 4000.00 Cubic metre will be shifted within two months to the Cement Factory.

7) I submit that considering the facts and circumstances submitted above why this Municipal Corporation could not complete the removal of legacy waste of 8% from the dumping site and considering the above submission for what reason we could not complete within the time stipulated by this Hon'ble Tribunal and therefore this respondent requested to need another 8 weeks for completing this Bio mining progress.

It is therefore prayed that this Hon'ble Tribunal may be pleased to grant by extending the time for 8 weeks to remove the legacy work of 8% measuring 8237 Cubic Metre remaining in the dumping site and thus render justice.


Town Planning Officer
Hosur City Municipal Corporation

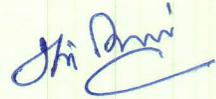
M. Senthil Narayan
COMMISSIONER
HOSUR CITY MUNICIPAL CORPORATION

It is therefore prayed that this Hon'ble Tribunal may be pleased to consider the above interim status report submitted and pass suitable orders and thus render justice.

Solemnly affirmed at Hosur on)(
this day of November 19, 2021)(
and signed his name)(
in my presence.)(
)

M. Gentil Munagan
COMMISSIONER
HOSUR CITY MUNICIPAL CORPORATION

Before me



Town Planning Officer
Hosur City Municipal Corporation

Hosur City Municipal Corporation
Bio-Mining Work



Hosur City Municipal Corporation
Bio-Mining Work

